GOVERNMENT OF INDIA MINISTRY OF INFORMATION & BROADCASTING

LOK SABHA UNSTARRED QUESTION NO. 4480 TO BE ANSWERED ON 12.08.2016

PIRACY OF FILMS

4480. SHRI SATAV RAJEEV: SHRI MOHITE PATIL VIJAYSINH SHANKARRAO: SHRIMATI SUPRIYA SULE: DR. HEENA VIJAYKUMAR GAVIT: SHRI DHANANJAY MAHADIK:

Will the Minister of INFORMATION & BROADCASTING be pleased to state:

- a) whether the Government is aware of high piracy of commercial films in the country, if so, the details thereof;
- b) whether a number of movies were leaked before their release dates recently;
- c) if so, the details and the reasons therefor;
- d) whether the Government has assessed the loss amount due to non-collection of taxes, if so, the details thereof; and
- e) the steps taken by the Government for safeguard the Indian film industry to curb piracy of commercial films in the country?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING [COL RAJYAVARDHAN RATHORE (Retd.)]

- (a) to (d) : Government is aware of issues arising out of piracy of films and recent report of leak of some films before their release. These are subject matters of investigation by concerned investigating agencies of the respective State Governments based on complaints by the concerned film makers. No definite data is available on the loss, if any, in this regard.
- (e) : The Copyright Act, 1957 as amended in 2012 provides Civil Remedies [Chapter XII (Section 54-62)] as well as Criminal Remedies [Chapter XIII (Section 63-70)] to the Copyright holder and clause (c) of subsection (1) of Section 52 of the Copyright Act, 1957 read with the Rule 75 of the Copyright Rules, 2013 are the provisions of the Act which deal with piracy of films. In addition, to deal with enforcement matters, there exist Enforcement/ Intellectual Property Right Cells, Nodal Officers in States/ Union Territories.